

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/ 687 /A.

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Neiko Akami,  
Registrar, Gauhati high Court,  
Kohima Bench, Kohima

Dated Guwahati, 3<sup>rd</sup> February, 2020.

Sub:- Earned leave.

Ref:- Your note dated 23.01.2020.

Sir,

With reference to the above, I am directed to inform you that, the prayer of Smti Khesheli Chishi, District & Sessions Judge, Zunheboto for earned leave for 45 (forty five) days w.e.f. 12.02.2020 to 27.03.2020 (sufficing 28.03.2020 & 29.03.2020), has been granted. Shri Khrupto Koso, Principal Judge, Family Court, Kohima has been allowed to hold additional charge of the Court and office of the Principal District & Sessions Judge, Kohima, Nagaland during the absence of Smti. Chishi on leave.

Both the officers may be informed accordingly.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**  
**Memo NO.HC.VII-21/2008/ 688 /A, dated 3.2.2020**

Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

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